

IN THE HIGH OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
COMPANY PETITION NO. 243 OF 2009

IN THE MATTER OF SECTIONS 433
AND 434 OF THE COMPANIES ACT
1956

AND

IN THE MATTER OF M/S.
INTERNATIONAL HOMETEX LTD., A
COMPANY DULY INCORPORATED
UNDER THE COMPANIES ACT-1956
AND HAVING ITS REGISTERED
OFFICE AT 401, SUMMAR KENDRA,
PANDURANG BUDHKAR MARG,
WORLI, MUMBAI-400 018.

AND

IN THE MATTER OF INTERNATIONAL
HOMETEX LIMITED BEARING REGN.
NO.11-53349 FORMERLY KNOWN AS
M/S. TRIMBAK FIBRES INDUSTRIES
PRIVATE LIMITED - THEREAFTER
CHANGED TO M/S. TRIMBAK FIBRES
INDUSTRIES LIMITED AND AGAIN
CHANGED TO M/S. TRIMBAK
INDUSTRIES LIMITED AND NOW
KNOWN AS M/S, INTERNATIONAL
HOMETEX LIMITED.

M/S. VASANT LABLES PVT. LTD.,]
A company duly incorporated under]
The Companies Act-1956, having its]
Registered office at 6/1, Saiman House,]
Sayani Road, Prabhadevi, Mumbai -400 025]
by its Authorised signatory Shri Manoj Shah] Petitioners

ADVERTISEMENT OF PETITION

Notice is hereby given that a Petition for the winding up of the abovenamed Company was presented on 6th March 2009 by the Petitioners M/s. Vasant Labels Pvt. Ltd., the Creditors of the Company and the said Petition stands admitted in pursuance of the Court order dated 02nd February 2010 and Order dated 12th April 2010 the same is now directed to be heard before the Court on 29th April 2010 at 11:00 a.m. or soon thereafter.

ANY CREDITOR, CONTRIBUTORY OR PERSON desirous of supporting or opposing the making of order on the said Petition, should send to the Petitioner's Advocate, at his Office address mentioned hereunder, a Notice of his intention signed by him or his Advocate with his full name, address so as to reach the Petitioner's Advocate not later than 5 days before the date fixed for hearing of the Petition and appear at the hearing for the purpose in person or by his Advocate.

A copy of the Petition will be furnished by the Petitioner's Advocate to any creditor or contributory on payment of the prescribed charges for the same.

Any affidavit intended to be used in opposition to the Petition, should be filed in Court and a copy thereof served on the Petitioner's Advocate, not less than 5 days before the date fixed for hearing.

Bombay, dated this 16th day of April 2010

Shri Q. M. Ashfaq
Advocate of Petitioner,
28/30, Amrut Niwas,
Velkar Lane, Chira Bazaar,
Mumbai - 400 002